

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 91/2023 in Petition No. 242/TT/2021

Subject : Application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) on behalf of the Petitioner – Power Grid Corporation of India Limited.

Petitioner : Power Grid Corporation of India Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Limited & Ors.

IA No. 92/2023 in Petition No. 173/TT/2021

Subject : Application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) on behalf of the Petitioner – Power Grid Corporation of India Limited.

Petitioner : Power Grid Corporation of India Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Limited & Ors.

Date of Hearing : 2.2.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties present : Shri Anand Ganesan, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Priyanshu Tyagi, Advocate, KSEBL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Sidhant Kumar, Advocate, APDISCOMS
Shri Eksha Kashyap, Advocate, APDISCOMS
Shri Zafrul Hassan, PGCIL



Record of Proceedings

The learned proxy counsel for the Petitioner submitted that the facts and issues in the instant matters are similar to Petition No.685/TT/2020. Therefore, he requested the commission to reserve order in the matter and pass an order similar to the order dated 30.10.2023 in Petition No.685/TT/2020.

2. The learned proxy counsels for KSEB and TANGEDCO sought a pass over of the matters as the arguing counsels are on legs before the APTEL ..
3. The learned counsel for the APDISCOMS sought time to file a reply in the matters.
4. The matters were again called at the end of the Board. However, the arguing counsels of the parties were not available. Therefore, at the request of the parties, the Commission adjourned the matters. The Commission directed the Respondents to file their reply by 19.2.2024 and the Petitioner to file a rejoinder, if any, by 4.3.2024.
5. Petition No. 173/TT/2021 and Petition No. 242/TT/2021 will be listed for further hearing on 13.3.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

